

**THE PUBLIC GAMBLING (EXTENSION TO MIZO DISTRICT) (REPEALING) BILL,
2022**

**A
BILL**

to repeal the Public Gambling (Extension to Mizo District) Act,
1962.

Preamble

Whereas it is expedient to repeal the Public Gambling
(Extension to Mizo District) Act, 1962;

**Assam Act
No. XIII of
1962**

It is hereby enacted in the Seventy-third Year of the
Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Public Gambling
(Extension to Mizo District) (Repealing) Act, 2022.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

Repeal and
savings

2. (1) The Public Gambling (Extension to Mizo District)
Act, 1962, to the extent relating to the State of Assam
is hereby repealed.
- (2) Notwithstanding such repeal under section 2, the
validity or effect or consequence of anything already
done or suffered or any right, title, obligation or
liability already acquired, accrued or incurred or any
remedy or proceeding in respect of any such right,
title, obligation or liability or penalty, claim or
demand etc. already enforced under the Act so
repealed, shall be deemed to have been validly done
or taken or passed under the corresponding
provisions of the Act, so repealed.

**Assam Act
No. XIII of
1962**

Das

**APPROVED BY THE
LEGISLATIVE DEPARTMENT**
17-12-2021

STATEMENT OF OBJECTS AND REASONS

The Public Gambling (Extension to Mizo District) Act, 1962 is no more relevant at present times and was applicable to Mizo districts. Therefore the said Act is proposed to be repealed by **The Public Gambling (Extension to Mizo District) (Repealing) Bill, 2022.**



(Dr. Himanta Biswa Sarma)
Chief Minister
&
Minister-in-charge,
Home & Political, Assam



(Shri Hemen Das)
Principal Secretary,
Assam Legislative Assembly
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FINANCIAL MEMORANDUM

There is no additional financial involvement in the proposed Bill.

MEMORANDUM OF DELEGATED LEGISLATION

No delegation of legislative power is sought in the proposed **The Public Gambling (Extension to Mizo District) (Repealing) Bill, 2022.**



(Dr. Himanta Biswa Sarma)
Chief Minister
&
Minister-in-charge,
Home & Political, Assam

EXISTING PROVISION OF “THE PUBLIC GAMBLING (EXTENSION TO MIZO DISTRICT) ACT, 1962” (PRINCIPAL ACT) AND THE PROPOSED PROVISION OF “THE PUBLIC GAMBLING (EXTENSION TO MIZO DISTRICT) (REPEALING) BILL, 2022”.

| Existing Provision | Proposed Provision |
|--|---|
| The complete The Public Gambling (Extension to Mizo District) Act, 1962 | Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed. |